

## OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Allahabad: Dated this 19th day of August, 1999 Civil Contempt Application No.12 of 1998

IN

Original Application No. 1137 of 1997

# CORAM :-

Hon ble mr. S. Dayal, A.M.

Hon ble Mr. SKI Nagvi, J.M.

Brij Behari Prasad, S/o Late Ram Dayal Shah, R/o Block No.329, I.J. Loco Colony, Mughalsarai, Chandauli, U. P.

(Sri SK Mishra, Advocate)

. . . . Applicamt

#### Versus

- 1. Sri MK Agrawal, DRM E. Railway, Mughalsarai.
- 2. Shriv eereshwar Kumar Mukerji, Manger, Bank of India, Mughalsarai Branch 6913, District Chandauli U.P.

(Sri SS Sharma, i AVS Srivastava, Advocates)

### ORDER (Oral)

# By Hon ble Mr. S. Dayal, A.M.

This contempt petition was filed for initiating contempt proceedings against the Opp. Parties for committing deliberate disobediance of the order dated passed by this Tribunal in OA No. 1137 of 1997.

- The arguments of learned counsel have been heard.
- 3. By the order dated 24-10-1997 the recovery of Rs.740/- per month from the pension of the applicant was stayed till the next date. The counter reply of respondent no. 2 shows that the amount of Rs.740/- was paid for the month of November and December, 1997 and

S



thereafter the Railway Administration intimated by letter dated 20-2-1998 to release the entire amount and in accordance with that the Bank had paid the entire difference of Rs.740/- not paid for six months after adjusting Rs.931/- which this already paid. Learned Opp. Party No.1 states that CA of Opp. Party No.1 was filed on 18-5-1999 in the office. The same is not on record of this case. The office should trace out the same and place it on record. The need for the CA of respondent no.1 was not felt because in terms of the reply filed by respondent no.2, the order has been complied with. No case of deliberate disobedience is made out. In view of this, notices issued to the respondents are discharged. The case is consigned to record.

Member (J)

Member (A)

Dube/